

**IN THE HIGH COURT OF MANIPUR  
AT IMPHAL**

**W.P. (C) No. 533 of 2023**

Deeksha Dwivedi

....*Petitioner*

- Versus -

State of Manipur & 2 ors.

...*Respondents*

**BEFORE**

**HON'BLE MR. JUSTICE A. GUNESHWAR SHARMA**

01.08.2023

**[1]** Heard Mr. Anand Grovor, learned senior counsel appearing online assisted by Mr. Ch. Victor, learned counsel for the petitioner.

**[2]** Issue notice on the main petition as well as prayer for interim relief, returnable within 2(two) weeks.

**[3]** Ms. T. Keishing, learned junior counsel to Mr. M. Rarry, learned special counsel for the State, accepts notice on behalf of respondent Nos. 1 & 2. Hence, no formal steps is required to be taken in respect of respondent Nos. 1 & 2.

**[4]** Petitioner is directed to take steps with respect to private respondent No. 3 by speed post and dasti in addition.

**[5]** Petitioner is directed to submit affidavit of proof of service with respect to respondent No. 3.

**[6]** The State respondents is permitted to file counter affidavit, if any, on or before the next date with advance copy to the learned counsel for the petitioner.

**[7]** List on 17.08.2023.

**[8]** Registry is directed to reflect the name of Mr. M. Rarry, learned special counsel for the State, in the cause-list.

**[9]** Interim protection granted by the Hon'ble Supreme Court is extended till the next date.

**JUDGE**

*Indrajeet*